

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.2  
C.P.(IB)/151(AHM)2024

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Vinod Meghrajani

.....Applicant

Vs

RICH VALLEY DRYFRUIT PRIVATE LIMITED

.....Respondent

**Order delivered on 19/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**

**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant :Mr. Ravi Pahwa, Adv.

For the Respondent :

**ORDER**

This is an application filed under Section 9 of the Insolvency & Bankruptcy Code 2016 (hereinafter referred to as "IBC, 2016") read with Rule 6 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016 (hereinafter referred to as "IB (AAA) Rules, 2016") for initiation of Corporate Insolvency Resolution Process (CIRP) against the Respondent, to appoint Interim Resolution Professional (hereinafter referred to as "IRP") and declare the moratorium for having defaulted in payment of alleged operational debt amounting to Rs.1,35,21,657/-.

Ld. Counsel for the applicant seeks time to place on record the relevant documents in support of the application which constitute debt and default in terms of Section 9(3) of the IBC, 2016 or Rules and Regulations thereof of.

Re-list on- 03.05.2024

-sd-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

-sd-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**